



**J&K HIGH COURT LEGAL SERVICES COMMITTEE,
SRINAGAR/JAMMU**

Notification

No. ~~353~~-264/HCLSC/SGR/2017

DT. ~~13~~14/10/2017

Subject:- National Lok Adalat to be held on 09th December, 2017.

In reference to Letter No. SLSA/LS/77/2017/8198-8226 dated 13.10.2017, as approved by Hon'ble Executive Chairman, National Legal Services Authority, NALSA, next National Lok Adalat shall be held on **09th December, 2017**, on different subject matters and **only those cases shall be listed before the aforesaid Lok Adalat which are reflected on the National Judicial Data Grid.**

The following types of cases may be taken up for settlement in the aforesaid National Lok Adalat:-

Pre-Litigation:-

- (I) NI Act cases under Section 138;
- (II) Bank Recovery cases;
- (III) Labour disputes;
- (IV) Electricity and water Bills(excluding non-compoundable);
- (V) Others (Criminal Compoundable, Matrimonial and other Civil Disputes).

Pending in the Courts (which are reflected on National Judicial Data Grid):-

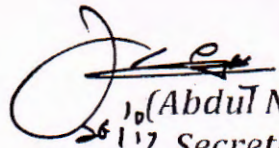
- (I) Criminal Compoundable offences;
- (II) NI Act cases under Section 138;
- (III) Bank Recovery cases;
- (IV) MACT cases;
- (V) Matrimonial disputes;
- (VI) Labour disputes;
- (VII) Land Acquisition cases;
- (VIII) Service Matters relating to pay and allowances and retrieval benefits);
- (IX) Electricity and water Bills(excluding non-compoundable);
- (X) Revenue cases(pending in Hon'ble High Court)

(XI) Other Civil cases (rent easmentary rights, injunction suits, specific performance suits) etc.

J&K High Court Legal Services Committee is organising National Lok Adalat on 09th December, 2017 at High Court Complex, Srinagar/Jammu wing of Hon'ble High Court.

In this regard, all the concerned especially Advocates, Government Departments, Insurance Companies, Financial Institutions, Banks, Private Litigants who are desirous of getting their pre-litigation and post litigation/pending cases amicably settled before National Lok Adalat, through reconciliation/Alternative Dispute Resolution (ADR), are asked to furnish the particulars of their cases to the Registrar Judicial, Srinagar/Jammu wing or to the Office of Secretary, High Court Legal Services Committee, Srinagar/Jammu, by or before 15.11.2017 so that the cases may be taken up at priority while preparation of the cause list.

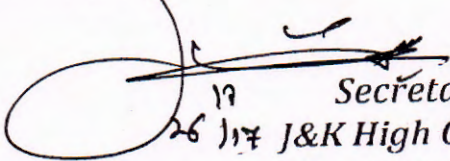
I am desired by Hon'ble Mr. Justice Ali Mohammad Magrey, Chairman J&K HCLSC to issue necessary directions to Print and Electronic Media for the repeated publication/telecast of the notification and to coverage the inauguration and proceeding of the National Lok Adalat on 09th December, 2017 at 10:00AM at High Court Complex, Srinagar/Jammu.


26/11/17 (Abdul Nasir)
Secretary

**J&K High Court Legal
Services Committee**

Copy to:-

1. Registrar General, High Court of J&K, Jammu for information
2. Principal Secretary to Hon'ble the Chief Justice (Patron- in-Chief), J&K SLSA for kind information of His Lordship. .
3. Registrar Judicial, High Court of J&K, Jammu/Srinagar for information.
4. Member Secretary, J&K State Legal Services Authority, for information.
5. Secretary to Hon'ble Executive Chairman JK SLSA, for kind information of His Lordship.
6. Secretary to Hon'ble Chairman JK HCLSC, for kind information of His Lordship.
7. Director/Joint Director/Deputy Director Information Department, Srinagar/Jammu for publication of the notification in the reputed daily news paper of Kashmir/Jammu.
8. Secretary, J&K, High Court Bar Association Srinagar/Jammu for information.
9. Commissioner Secretary, department of Revenue, New Secretariat, Srinagar for information.
10. Director Doordarshen, Srinagar for publication/telecast of the notification through news bulletin.
11. Director Radio Kashmir, Srinagar/Jammu for announcement/Broadcast of the notification through news bulletin.
12. I/C NIC, High Court wing, Srinagar for uploading the notification on the official website of the J&K High Court, Srinagar.


26/11/17 Secretary
**J&K High Court Legal
Services Committee**